## GOVERNMENT OF INDIA MINISTRY OFPERSONNEL,PUBLIC GRIEVANCES AND PENSIONS RAJYA SABHA QUESTION NO19.11.2009 ANSWERED ON

## **APPOINTMENT OF FORMER CIVIL SERVANTS.**

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Shri Rama Chandra Khuntia

Will the Minister of COALCOALEXTERNAL AFFAIRSPERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state :-

(a) the total number of IAS, IFS, IPS, IFS (forests), IES, IRS officers that are working in India;

(b) the details thereof, Central Government and State Government-wise and the details of State to which they belonged;

(c) whether the principle of their posting in Central Government and respective State Government are being strictly adhered to; and

(d) whether the posting of Orissa Civil Servants in Central Government is less and many Civil Servants do not want to leave Orissa?

## ANSWER

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs

## (SHRI PRITHVIRAJ CHAVAN)

(a) to (c): As far as All India Services viz: IAS, IFS (Indian Forest Service), IPS is concerned, DOPT is the rule making authority. State cadres are relevant only for the All India Services viz: IAS, IFS and IPS. Their authorized strength as on 01.01.2009 is as below :

IAS 5671 IPS 3889 IFS 2875

Their posting is regulated a per provision of respective cadre rules. Central services like IFS, IES, IRS function under the control and guidance of the central government directly.

(d)No such comparative analysis is available.